

O.A. 3/92 CP 64/94

(16)

Dated 30/9/94

Mr. S.P. Saxena for the
appellant and Mrs M.I. Bellina
for respondents.

On the last day of hearing,
i.e. 19.8.94, it was noticed
that there was mistake in
calculation of interest and
consequently the respondents'
Counsel was directed to
verify the same from the
Department and intimate
accordingly.

Counsel for Respondents
submits that he has received
a telex message stating that
fresh calculation of interest
has been prepared and total
interest payable to the appellant
is Rs. 23846/- instead of
Rs. 9557/-. The same may
be verified and copy be
given to the appellant and
make the payment before
14.11.1994.

RECEIVED
30/9/94

M. R. Kolhatkar

(M. R. Kolhatkar)
Member (A)

(B. S. Hegde)
Member (J)

order/judgment despatched
to Applicant/Respondent (s)
on 7/10/94

14.11.1994

ep:- 64/94.

(7)

None for the applicant.

Shri Suresh Kumar, proxy for
Shri M.J. Sethna, Counsel for the
Respondents.

on the last occasion, the
Respondents were directed to calculate
a fresh interest, which comes to
Rs. 23,846/- instead of Rs. 9,557/-
The same may be verified and
paid as soon as possible. The
Respondents were directed to make
the payment before 14.11.1994.
Since they submit that they have
to verify the calculation of interest
payable to the applicant, they
are given a last opportunity to
make the payment before
end of November 1994.

V-II/O
15/11

List the case on 23/12/1994
for orders.

M.R. Kolhatkar

(M.R. KOLHATKAR)

MEMBER (A)

B.S. Helde

(B.S. HELDE)

MEMBER (J)

14/11/94
Order/Judgement despatched
on 16/11/94
Applicant/Respondent(s)

22/11/94